

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

FREE OF COST COPY

COURT-VI

Item No. 102  
IB-2025/ND/2019

IN THE MATTER OF:  
M/s Kkalpana Industries India Ltd.

...PETITIONER

Vs.

M/s Windsor Cables Pvt. Ltd.

...RESPONDENT

Section  
Under Section 7 of IBC

Order delivered on 17.03.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C.  
For the IRP

:Mr. Rohit Bohra, Advocate  
:Mr. Naresh Kumar Munjal and  
Ms. CS Rekha

For the Respondent/ Corporate-debtor

:Mr. Ankur Mahindro, Mr. M.  
Narayan and Ms. Shikha  
Khurana, Advocates

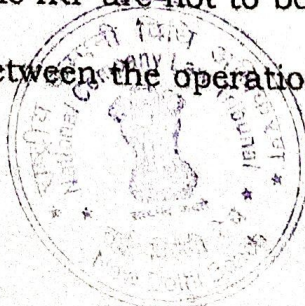
ORDER

Heard the submissions made by counsel for the operational creditor as well as counsel for the corporate debtor including the submissions made by the IRP. As far as the IRP's fees is concerned, this Tribunal finds it fit to order to pay for a week days, as per the rate indicated by the IRP along with charges for the qualified assistant for the one week apart from publication, NCLT filing fee, local conveyance etc and Rs. 1000 for filing the progress report may also be paid.

The steps taken by the IRP are not to be reckoned any further in view of the settlement arrived between the operational creditor and the corporate

(Anjula)

18.3.2020



TRUE COPY

debtor. The withdrawal application is taken on record and detailed order will follow.

- sd -

(V.K. Subburaj)  
Member (T)



- sd -

(P.S.N. Prasad)  
Member (J)

*[Handwritten Signature]* 18.3.2020

Deputy Registrar  
National Company Law Tribunal  
CGO Complex, New Delhi-110003